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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
HYDERABAD

D.A. No. 1224 OP 1999.
OA. No. 2768/99

DATE OF ORDER: 18-8-1999.

BETWEEN:

1. G.Yakaiah.
2. K.Kishan Rao.
3. N.Yadaiah.
4. V.Vijaya Kumar.
5. P.Ganesh.

.....Applicants

a n d

1. The Principal General Manager,
Telecommunication, Hyderabad Telecom
District, Hyderabad.
2. The Chief General Manager,
Telecommunication, AP Circle, Hyderabad.
3. Union of India, rep. by the Chairman,
Telecom Commission, New Delhi.

.....Respondents

COUNSEL FOR THE APPLICANT :: Mr.K.Venkateshwar Rao.

COUNSEL FOR THE RESPONDENTS:: Mr.B.Narasimha Sharma

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER(A)

THE HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER(J)

: ORDER :

ORAL ORDER (PER HON'BLE SRI R.RANGARAJAN, MEMBER(A))

Heard Mr.K.Venkateshwar Rao, learned Counsel for the
Applicants and Mr.Jacob for Mr.B.Narasimha Sharma, learned
Standing Counsel for the Respondents.

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2. This OA is filed to fix equal pay for the applicants herein who are Carpenters with their counter parts working in Telecom Civil Wing with all consequential benefits.

3. It is stated that the Respondent No.2 had already approached the Director General, Department of Telecom, viz., R-3, New Delhi, for considering their cases as they/doing the same work. The said letter is at Annexure.A-III, page.12 to the OA. It appears that no reply has been given by the Respondent No.3 to that letter.

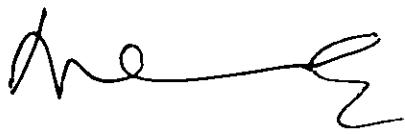
4. In view of the above, Respondent No.3 is directed to dispose of the letter at Annexure.A-III suitably considering the question with all seriousness/it deserves.

Time for compliance is two months from the date of receipt of a copy of this Order.

Registry to send a copy of the OA along with a copy of this Order to R-3.

5. The OA is disposed of at the admission stage itself. No costs.


B.S. JAI PARAMESHWAR)
MARCH 1999
JUDGE (JUD)


(R.RANGARAJAN)
MEMBER (ADMN)

DATED: this the 18th day of August, 1999

Dictated in the Open Court

DSN


JULY 2000